

IN THE INCOME TAX APPELLATE TRIBUNAL, BENCH 6C6, KOLKATA
[Before Shri Mahavir Singh, JM & Shri M.Balaganesh, AM]

ITA No.1379/Kol/2012
Assessment Year : **2009-10**

(APPELLANT)		(RESPONDENT)
Ranjit Das	-versus-	D.C.I.T., Central Circle-XIII,
Kolkata		Kolkata
(PAN:AIIPD 1588 J)		

For the Appellant : Shri K.K.Chhaparia, FCA
For the Respondent : Shri S.Srivastava, CIT(DR)

Date of Hearing : 16.09.2015.
Date of Pronouncement : 16.09.2015.

ORDER

Per Shri M.Balaganesh, AM

1. This appeal of the assessee arises out of the order of the Learned CITA in Appeal No. 163/CC-XIII/CIT(A)C-II/11-12 dated 20.07.2012 passed against the order of assessment for the Asst Year 2009-10 framed by the Learned AO u/s 143(3) of the Income Tax Act, 1961 (hereinafter referred to as the Act).
2. Shri. K.K.Chhaparia, FCA, the Learned AR argued on behalf of the assessee and Shri.S.Srivastava, CIT(DR), the Learned CIT DR argued on behalf of the revenue.
3. During the course of hearing before us, the Learned AR informed the bench vide his letter dated 16.9.2015 that he has sought instructions from his client to withdraw the appeal filed before us. In response to this, the Learned DR did not raise any objection for the same.
4. We have heard the rival submissions and we allow the plea of the Learned AR to withdraw the appeal.

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5. Hence the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the court on 16.09.2015.

Sd/-
[Mahavir Singh]
Judicial Member

Sd/-
[M.Balaganesh]
Accountant Member

Date: 16.09.2015.

R.G.(P.S.)

Copy of the order forwarded to:

1. Ranjit Das, C/o S.K.Khetan, Room No.104, 46, B.B.Ganguly Street, Kolkata-700012.
2. The D.C.I.T., Central Circle-XIII, Kolkata.
3. The CIT-(Central)-II, Kolkata,
4. The CIT(A)-Central-II, Kolkata.
5. DR, Kolkata Benches, Kolkata

True Copy,

By order,

Deputy /Asst. Registrar, ITAT, Kolkata Benches